IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWELFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) NO: 44 OF 2024

Between:

Manchireddy Prashanth Kumar Reddy, S/o. M.Kishan Reddy, aged 40 yrs., Occ. Business, R/o. H.No.2-115, Yeliminedu Village, Ibrahimpatnam Mandal, Ranga Reddy District, Telangana. Mobile No.9000099699 Aadhar No.AKVPM3604P PAN No.940598445642 Bank Acct. No. 20251469001 of State Bank of India, Ibrahimpatnam Branch, Ranga Reddy District.

...PETITIONER

AND

1. State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
2. State of Telangana, Rep. by its Secretary to Government, Legal Affairs, Legislative Affairs and Justice, Law Department, Secretariat, Hyderabad.
3. State of Telangana, Rep. by its Principal Secretary, Municipal Administration, Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus to issue a Writ of Certiorari or any other appropriate writ, order or direction, declaring the action of respondent No.1 in promulgating Telangana Ordinance No.4 of 2024 to amend the Greater Hyderabad Municipal Corporation Act, 1955 published in The Telangana Gazette Part IV-B Extraordinary dated 03/10/2024 as illegal, arbitrary and unconstitutional and quash the same.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant Interim Suspension of Telangana Ordinance No.4 of 2024 to amend the Greater Hyderabad Municipal Corporation Act, 1955 published in The Telangana Gazette Part IV-B Extraordinary dated 03/10/2024 pending disposal of the writ petition.

Counsel for the Petitioner : SRI C.RAGHU, Sr.Counsel, for Ms.Ch.SHRAVANI

Counsel for the Respondents: SRI MD.IMRAN KHAN,
ADDL ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.44 of 2024

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri C.Raghu, learned Senior Counsel appearing for Ms.Ch.Shravani, learned counsel for the petitioner, seeks to withdraw this petition with the liberty to file a fresh petition.

2. Sri Md.Imran Khan, learned Additional Advocate General for the State of Telangana, for the respondents has no objection.

3. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K. AMMAJI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Ms.CH.SHRAVANI, Advocate. [OPUC]
2. Two CCs to ADDL ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

BSK

BS

HIGH COURT

DATED:12/02/2025



ORDER

WP(PIL).No.44 of 2024

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

6
6.B
4/3/25